NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

33. C.P. 3851/2019

CORAM:
SHRI ANIL RAJ CHELLAN **SHRI KULDIP KUMAR KAREER**
HON'BLE MEMBER (T) **HON'BLE MEMBER (J)**

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.07.2024

NAME OF THE PARTIES:- **Ajit Gajendra Vyas**
V/s
A. G. Bim Design Serices Pvt Ltd

Section: 241 -242, 213 of the Companies Act, 2013

ORDER

PCS, Dhrumil M Shah appeared for the Petitioner and Counsel, Atit Soni appeared for the Respondent. Counsel appearing for the Petitioner states at bar that the matter has been settled between the parties out of the court and she has instructions not to proceed with the present Company Petition any further and withdraw the same. In view of the statement made by the Counsel for the Petitioner, **CP 3851 of 2019** is **dismissed** as **withdrawn** with no order as to costs. The file be closed and consigned.

All connected IAs/CAs/MAs with the present Company Petition, if any, shall also stand disposed of having rendered infructuous in terms of the above order.

Sd/- **Sd/-**
ANIL RAJ CHELLAN **KULDIP KUMAR KAREER**
Member (Technical) **Member (Judicial)**
ANKIT